ITEM NO.54 COURT NO.12 SECTION IV-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26798/2025
[Arising out of impugned final judgment and order dated 07-04-2025 in WA No. 894/2025 passed by the High Court of Madhya Pradesh at Gwalior]

MANAGING DIRECTOR,
M.P. STATE AGRICULTURAL MARKETING BOARD & ORS. Petitioner(s)

VERSUS

HARPAL SINGH & ORS. Respondent(s)

(IA No. 215554/2025 - CONDONATION OF DELAY IN FILING, IA No. 215555/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 215556/2025 - EXEMPTION FROM FILING O.T.)

Date : 10-11-2025 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Sunny Choudhary, AOR
Mr. Mayur Chaturvedi, Adv.

For Respondent(s) :Mr. Niteen Kumar Sinha, AOR

Mr. Abhimanyu Singh, Adv.
Mr. Yashraj Singh Bundela, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for respondent No.1 submits that till such time the present petition is pending, the contempt proceedings initiated before the High Court shall not be precipitated. The statement is accepted and be taken on record.

Signature Not Verified
Digitally signed by RAJNI MUKHI
Date: 2025.11.12 19:03:52 IST
Reason:

List on 28.11.2025.

(RAJNI MUKHI) (ANU BHALLA)
ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)